West Bengal Act XXXII of 1950

THE WEST BENGAL PUBLIC CAMBLING (PENALTIES ENHANCEMENT) ACT, 1950.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the Calcutta Gazette, of the 27th April, 1950.]

An Act to enhance the penalties provided by law for the punishment of certain offences relating to wagering or betting upon a horse-race.

WHEREAS it is expedient to enhance the penalties provided by law for the punishment of certain offences relating to wagering or betting upon a horse-race;

It is hereby enacted as follows:-

XXI of

Ben. Act

1857. Ben. Act

- 1. This Act may be called the West Bengal Public Short title. Gambling (Penalties Enhancement) Act, 1950.
- (1) Whoever commits an offence punishable under Punishsection 10 of the Howrah Offences Act, 1857, or under sec-ment for tion 44 of the Calcutta Police Act, 1866, or under section 3 offences of the Bengal Public Gambling Act, 1867, relating to wagering IV of 1866. wagering or betting upon a horse-race may, in lieu of any or betting punishment to which he is liable under the said sections, be upon a II of 1867. punished with imprisonment for a term which may extend horse-race. to six months or with fine which may extend to five thousand rupees or with both.

- (2) Whoever having been convicted for an offence specified in sub-section (1) shall be guilty of any such offence, shall, notwithstanding anything contained in the Act under the provisions of which he is so convicted, be punishable for every such subsequent offence with imprisonment for a term which may extend to one year or with fine which may extend to ten thousand rupees or with both.
- 3. Notwithstanding anything contained in any other Saving. law for the time being in force, it shall be lawful for any Magistrate of the first class and for any Presidency Magistrate to pass a sentence of fine exceeding one thousand rupees on any person convicted of any offence which has been made punishable with enhanced fine by this Act.